

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

IA 13-14/2008 in CIVIL APPEAL NO. 2707-2708 OF 2003

EVEREST WOOLS PVT. LTD. & ORS.

Appellant (s)

VERSUS

U.P. FINANCIAL CORPN. & ORS.
(for directions and office report)

Respondent(s)

Date: 03/11/2008 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA
HON'BLE MR. JUSTICE CYRIAC JOSEPH

For Appellant(s) Mr. Chandra Shekhar, Adv.
Mr.Sanjay Tyagi, Adv.
Mr.Saurabh Upadhyay, Adv. for
Mr. S.K. Verma,Adv.

For Respondent(s) Mr. Shrish Kumar Misra,Adv.

Mr. Aarohi Bhalla, Adv.
Mr.shekhar Raj Sharma, Adv.
Mr.Subodh S. Patil, Adv.
Ms. Sujata Kurdukar ,Adv

UPON hearing counsel the Court made the following
ORDER

I. As. are disposed of in terms of the signed order.

[Meenu Sethi]
A.R.-cum -P.S.

[Pushap Lata Bhardwaj]
Court Master

Signed order is placed on the file
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION
I.A.Nos.13-14
IN

CIVIL APPEAL NO. 2707-2708/2003

Everest Wools Pvt. Ltd. & Ors. ...Appellants

Versus

U.P. Financial Corpn. & Ors. ...Respondents

O R D E R

The remedy of the appellants, in our opinion would
be to move the Chief Justice of the Allahabad High Court in terms of
the provisions of the State Reorganisation Act.

I.As. are disposed of accordingly.

[S.B. SINHA]J.

[CYRIAC JOSEPH]J

New Delhi,
November 3, 2008.